

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Cr1.).....

CRLMP No(s). 22120-22122/2013

(Arising out of impugned final judgment and order dated 22/04/2013
in CRLA No. 1055/2011, CRLA No. 1061/2011 and CRLA No. 1707/2011
passed by the High Court Of U.p At Lucknow)

YOGENDRA PRASAD

Petitioner(s)

VERSUS

KM.SEEMA AZAD & ANR.ETC.ETC.

Respondent(s)

(With office report)

Date : 07/07/2014

These SLPs were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Ms. Chandan Ramamurthi ,Adv.
Mr. Dinesh K. Garg, Adv.
Mr. Abhishek Garg, Adv.
Mr. Dhananjay Garg, Adv.
Mr. Deepak Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petitions i

s

granted.

Delay in filing special leave petitions is condoned.

Signature Not Verified
Digitally signed by
Rajesh Dham
Date: 2014.07.08
17:09:44 IST
Reason:

Leave granted.

(RAJESH DHAM)
COURT MASTER

(RENU DIWAN)
COURT MASTER